

**The Tripura Block Panchayat Samitis
(Payment of Allowances) Rules, 1980**



TRIPURA



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PART-I—Orders and notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Panchayat Raj Department.

No. F. 6(7-27)-GL/PR/79(A)

Dated, Agartala, the 7th
February, 1980.

NOTIFICATION

WHEREAS a draft of Tripura Block Panchayat Samitis (Payment of Allowances) Rules, 1979, was published as required by sub-section (1) of section 41 of the Tripura Block Panchayat Samitis Act, 1979 (14 of 1978) at page 1 to 28 of the Tripura Gazette, Extraordinary issue, dated the 10th December, 1979, with the Notification of the Government of Tripura in the Panchayat Raj Department No. F. 6(7-27)-GL/PR/79(A), dated, Agartala, the 26th November, 1979, inviting objections and suggestions from all persons likely to be affected thereby within 30 (thirty) days from the date of issue of publication of the aforesaid Rules ;

AND WHEREAS the said Gazette was made available to the public on the 10th December, 1979 ;

AND WHEREAS no objections and suggestions received from the public on the said draft for consideration by the State Government :

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) of section 41 of the said Act, the Governor of Tripura is pleased to make the following rules, namely :—

1. SHORT TITLE AND COMMENCEMENT—

(a) These rules may be called the Tripura Block Panchayat Samitis (Payment of Allowances) Rules, 1980.

(b) They shall come into force on and from the date of their publication in the official Gazette.

2. DEFINITIONS :—In these rules unless the context otherwise requires—

(i) 'Act' means the Tripura Block Panchayat Samitis Act, 1978 (Tripura Act No. 14 of 1978);

(ii) 'Meeting' means a meeting of the Block Panchayat Samiti or a Standing Committee as the case may be :

(iii) 'Member' means a non-official member of the Block Panchayat Samiti and shall also include a co-opted member ;

(iv) 'Chairman' means the Chairman of Block Panchayat Samiti ;

(v) 'Standing Committee' means the Standing Committee of the Block Panchayat Samiti ; and

(vi) 'President' means the President of the Standing Committee ;

(vii) all other words and expressions used but not defined in these rules shall have the same meanings as are respectively assigned to them in the Act.

3. The members of the Block Panchayat Samiti or the Standing Committee thereof shall not be entitled to any travelling or other allowances except a fixed daily allowance of Rs. 10.00 (Rupees Ten) each, for attending the meeting of the Block Panchayat Samiti or the Standing Committee :

Provided that no daily allowance shall be permissible for attending meetings in excess of three days in a month.

4.(1) For attending meetings of the Block Panchayat Samiti or Standing Committee thereof, the members of the Block Panchayat Samiti or the Standing Committee thereof shall be entitled to draw travelling and other allowances at the rates mentioned in the following table, namely :—

TABLE

(i) For journey by rail—

Class accommodation—Incidental charges per K.M.

First Class 4 Paise

Note :—Members of Legislative Assembly travelling on railway passes shall not be entitled to travelling allowance for journey by rail.

(ii) For journey by road—

(a) For a road journey by any means other than a motor car owned by the member, the following rates per K. M. will be admissible :—

Bicycle	Motor Bicycle	Public Bus	By other means
9 paise	22 paise	Double the actual fare	37 paise

(b) Where a member performs a journey or part of a journey by a motor car or motor cycle not owned by him and unaccompanied by the owner and pays the cost of propulsion, he may draw the distance covered at the following rates :—

Motor Car	Motor Bicycle
22 paise	12 paise

2. The member of the Legislative Assembly shall be entitled to travelling allowances for journey in accordance with the provision of "The Salary, Allowances and Pension of Members of the Legislative Assembly (Tripura) Act, 1972".

5.(1) The member of the Block Panchayat Samiti or the Standing Committees thereof may draw halting allowance for night's halt outside the eight K. M. radius of the headquarters. A night's halt will mean a halt on duty of at least eight

hours between 6 P.M. and 6 A.M. Halting allowance will not be allowed for a night spent in a train or on a railway station.

(2) The Members of the Block Panchayat Samiti or Standing Committees except those who are Members of the Legislative Assembly shall be entitled to halting allowance for each night halt @ Rs. 5/-.

(3) The Member of the Legislative Assembly who are members of the Block Panchayat Samiti or Standing Committees shall be entitled to daily allowance in accordance with the provision of "Salary, Allowance and Pension of Members of the Assembly (Tripura) Act, 1972".

6. The Chairman of the Block Panchayat Samiti and President of the Standing Committee shall be paid monthly allowance and fixed travelling allowance as follows :-

Sl. No.	Office bearers	Amount of allowance per month	Fixed travelling allowance per month
(i)	Chairman	Rs. 500.00	Rs. 100.00
(ii)	President	Rs. 200.00	Rs. 50.00

Provided that no allowance under this rule shall be admissible to an office bearer for any period during which he is on leave.

Provided further that no allowance or travelling allowance under this rule shall be admissible to a Chairman of the Block Panchayat Samiti or a President of the Standing Committee who is a Pradhan of a Gaon Sabha or a Member of the State Legislature or any Committee or any Board constituted by the Government and draws such allowances.

7. When the members of Block Panchayat Samiti or Standing Committee thereof reside within the respective jurisdiction of the Block Panchayat Samiti but at a place different from where the office of the Block Panchayat Samiti is located, such place of residence shall be treated as the head quarters for him for the purpose of calculating his travelling allowance.

Provided that if the distance between the place where the office of the Block Panchayat Samiti is located and the place of residence of the member, be less than eight K.M., no halting allowance or travelling allowance shall be admissible.

8. When the person referred to in rule 7 resides at a place outside the jurisdiction of the Block Panchayat Samiti, he shall be entitled to draw travelling allowance only for journeys performed within the jurisdiction of the Block Panchayat Samiti concerned.

9. (1) Members of a Block Panchayat Samiti or the Standing Committee thereof including the Chairman of the Block Panchayat Samiti and President of the Standing Committee may attend seminars, conferences and meetings outside the district within the State or outside the State after obtaining previous permission from the State Government.

(2) In respect of journeys referred to in sub-rule (1), the members of the Block Panchayat Samiti or the Standing Committees thereof shall draw travelling allowance and halting allowance at the rates as admissible under this rule or any other rule in force.

10. (1) A bill for travelling allowance other than fixed monthly travelling allowance referred to in rule 6 shall not be paid without the Controlling Officer's counter signature.

(2) The Director of Panchayats shall be the Controlling Officer for the purpose.

11. No daily allowance or halting allowance shall be admissible to a member of the Block Panchayat Samiti who is also a member of the State Legislature or any Committee or the Board constituted by Government unless he furnishes a certificate in his T. A. Bill to the effect that he has not drawn any such allowance from the State revenue for the same period for which the allowance has been claimed from the fund of the Block Panchayat Samiti.

12. It shall be the duty of the Controlling Officer to scrutinise the necessity, frequency and duration of journeys or halts for which travelling allowance is claimed. The Controlling Officer may disallow the whole or a portion of the travelling allowance claimable for any journey or halt if he considers that the journey was unnecessary or that it was not completed with due expedition or that the halt was of excessive duration. He shall also carefully scrutinise the distance entered in travelling allowance bills, specially in the case of journeys by road.

By order of the Governor,
S. R. Sankaran
Addl. Chief Secretary to the
Government of Tripura.